

ITEM NO.103

Court 6 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1492/2021

PAPPU TIWARY

Appellant(s)

VERSUS

STATE OF JHARKHAND

Respondent(s)

WITH

Cr1.A. No. 1202-1203/2014 (II-A)

Date : 19-01-2022 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

Jail Petition

For Parties

Mr. Shree Prakash Sinha, Adv.
Mr. Rakesh Mishra, Adv.
Ms. Mohua Sinha, Adv.
Mr. Nawalendra Kumar, Adv.
Mr. Sidharth Singh, Adv.
Mr. Shekhar Kumar, AOR

Mr. Seshadri Sekhar Ray, Adv.

Mr. Tapesk Kumar Singh, AOR/AAG
Mr. Aditya Pratap Singh, Adv.
Mr. Aditya Narayan Das, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the appellant in Cr1. Appeal
No.1492/2021 for about one hour five minutes.

Heard learned counsel for the appellant in Cr1.A. Nos.
1202-1203/2014 for about eight minutes

Learned counsel for the appellants have concluded their submissions.

List tomorrow as part heard for hearing submissions of learned counsel for the State.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER